

IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH (Virtual) JODHPUR

BEFORE DR. MITHA LAL MEENA, HON'BLE ACCOUNTANT MEMBER
AND SHRI UDAYAN DAS GUPTA, HON'BLE JUDICIAL MEMBER

ITA No. 418/Jodh/2024
(Assessment Year 2021-22)

Sanskar Shikshan Sansthan C/o. Shri Rajendra Jain, Advocate 106, Akshay Deep Complex, 5 th B Road, Sardarpura, Jodhpur -3 42001. PAN No. AAAAS7893N	A.D.I.T., CPC, Bangalore. ITO, Ward-1(1), Pali.
Assessee by	Smt. Raksha Birla, C.A. and Shri Mehul Jangid, Advocate.
Revenue by	Shri Karni Dan, Addl. CIT (Sr. D.R.)
Date of Hearing	17.02.2025.
Date of Pronouncement	24.03.2025.

ORDER

DR. MITHA LAL MEENA, A.M.:

This appeal by the assessee is directed against the order of Commissioner of Income Tax, Appeal in respect with Assessment Year 2015-16.

2. The learned counsel for the assessee Smt. Raksha Birla, C.A. submitted that the assessee gets relief consequent to rectification order passed u/s 154 of the Act by the AO (Copy filed on record). Accordingly, the Ld. AR requested to that the appeal may kindly be allowed to be withdrawn. The Ld. DR has no objection to the request of the Assessee.



3. As such, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on..24.. / 03 /2025 under Rule 34(4) of Income Tax

(Appellate Tribunal) Rules 1963.

_____ Sd _____

(UDAYAN DAS GUPTA)
JUDICIAL MEMBER

_____ Sd _____

(DR. MITHA LAL MEENA)
ACCOUNTANT MEMBER

Dated 24../03../2025

Copies to :

- (1) The appellant.
- (2) The respondent.
- (3) CIT
- (4) CIT(A)
- (5) Departmental Representative
- (6) Guard File

By Oder
Assistant Registrar,
Income Tax Appellate Tribunal,
Jodhpur Bench,
Jodhpur.